PUBLIC ANNOUNCEMENT UNDER REGULATION 3(1) AND REGULATION 4 READ WITH REGULATIONS 13, 14 AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED,

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF V.I.P. INDUSTRIES LIMITED

Open offer for acquisition of up to 3,70,56,229 (three crore seventy lakh fifty six thousand two hundred and twenty nine only) fully paid-up equity shares having a face value of INR 2/- (Indian Rupees two only) each ("Equity Shares") of V.I.P. Industries Limited ("Target Company"), representing 26.00% (twenty six percent) of the Expanded Share Capital (as defined below) from the Public Shareholders (as defined below) of the Target Company by Multiples Private Equity Fund IV ("Acquirer 1") and Multiples Private Equity Gift Fund IV ("Acquirer 2") (Acquirer 1 and Acquirer 2, collectively "Acquirers"), together with Samvibhag Securities Private Limited ("PAC 1"), Mithun Padam Sacheti ("PAC 2"), Siddhartha Sacheti ("PAC 3") and Profitex Shares and Securities Private Limited ("PAC 1, PAC 2, PAC 3 and PAC 4, collectively "PACs"), in their capacity as persons acting in concert with the Acquirers ("Open Offer" or "Offer").

This public announcement ("Public Announcement" or "PA") is being issued by JM Financial Limited, the manager to the Offer ("Manager to the Open Offer"), for and on behalf of the Acquirers and the PACs, to the Public Shareholders of the Target Company, pursuant to and in compliance with Regulation 3(1) and Regulation 4 read with Regulations 13, 14 and 15(1) and other applicable regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ("SEBI (SAST) Regulations").

For the purpose of this Public Announcement, the following terms shall have the meanings assigned to them below:

- (a) "Expanded Share Capital" shall mean the total voting equity share capital of the Target Company on a fully diluted basis expected as of the 10th (Tenth) working day from the closure of the Tendering Period for the Offer, which includes 5,04,250 (five lakh four thousand two hundred and fifty) Equity Shares that may be allotted pursuant to exercise of 5,04,250 (five lakh four thousand two hundred and fifty) employee stock appreciation rights that have vested / are expected to vest on or prior to March 31, 2026 (assuming 1 (one) Equity Share is allotted upon exercise of 1 (one) employee stock appreciation right);
- (b) "Public Shareholders" shall mean all the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, other than: (i) the Acquirers and the PACs, (ii) the parties to the underlying SPA (as defined below), SHA (as defined below) and Limited Purpose Agreement (as defined below), and (iii) persons deemed to be acting in concert with the persons set out in (i) and (ii), pursuant to and in compliance with the SEBI (SAST) Regulations;
- (c) "Required Statutory Approval" shall mean the approval of the Competition Commission of India under the Competition Act, 2002 (as amended), required for consummation of the underlying transaction contemplated in the SPA, the SHA and the Limited Purpose Agreement, and the Open Offer;
- (d) "SEBI" shall mean the Securities and Exchange Board of India;

- (e) "Sellers" shall mean (1) DGP Securities Limited ("Seller 1"); (2) Piramal Vibhuti Investments Limited ("Seller 2"); (3) Kiddy Plast Limited ("Seller 3"); (4) Kemp and Company Limited ("Seller 4"); and (5) Alcon Finance & Investments Limited ("Seller 5");
- (f) "Tendering Period" has the meaning ascribed to it under the SEBI (SAST) Regulations; and
- (g) "Working Day" shall mean a working day of SEBI.

1. Offer Details

Offer size	The Acquirers and the PACs hereby make this Open Offer to the Public Shareholders to acquire up to 3,70,56,229 (three crore seventy lakh fifty six thousand two hundred and twenty nine) Equity Shares ("Offer Shares"), constituting 26.00% (twenty six percent) of the Expanded Share Capital, at a price of INR 388.00/- (Indian Rupees three hundred and eighty eight only) per Offer Share aggregating to a total consideration of up to INR 1,437,78,16,852/- (Indian Rupees one thousand four hundred and thirty seven crore seventy eight lakh sixteen thousand eight hundred and fifty two only) (assuming full acceptance) ("Offer Size"), subject to receipt of the Required Statutory Approval and the terms and conditions mentioned in this Public Announcement and to be set out in the detailed public statement ("DPS") and the letter of offer ("Letter of Offer") that are proposed to be issued in relation to the Open Offer in accordance with the SEBI (SAST) Regulations.
Offer price / consideration	The Equity Shares of the Target Company are frequently traded in terms of the SEBI (SAST) Regulations. The Open Offer is made at a price of INR 388.00/- (Indian Rupees three hundred and eighty eight only) per Offer Share ("Offer Price"), which has been determined in accordance with Regulations 8(2) of the SEBI (SAST) Regulations. Assuming full acceptance of the Open Offer, the total consideration payable by the Acquirers and the PACs in accordance with the SEBI (SAST) Regulations will be INR 1,437,78,16,852/- (Indian Rupees one thousand four hundred and thirty seven crore seventy eight lakh sixteen thousand eight hundred and fifty two only).
Mode of payment (cash/ security)	The Offer Price will be paid in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
Type of Offer	This Open Offer is a mandatory open offer made by the Acquirers and the PACs in compliance with Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, pursuant to substantial acquisition of shares, voting rights, and control over the Target Company by the Acquirers, subject to receipt of the Required Statutory Approval. This Open Offer is not conditional upon any minimum level of acceptance as per Regulation 19(1) of the SEBI (SAST) Regulations. This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.

2. Transaction which has triggered the open offer obligations ("Underlying Transaction")

	Details	of the Underlying	Transaction			
Type of	Mode of transaction	Shares / voting	rights acquired/	Total	Mode of	Regulation
transaction	(agreement/ allotment/ market purchase)		be acquired	consideration for	payment	which has
(direct/		Number ⁽²⁾	% vis a vis total	shares /voting	(cash/	triggered
indirect)			equity / voting capital ⁽¹⁾⁽²⁾	rights acquired (INR) ⁽²⁾	securities)	
Direct	Share purchase agreement:	Up to	Up to 31.89%	Up to INR	Cash	Regulation
	The Acquirers, PAC 1, PAC 2 and PAC 3 have	4,54,46,305		1,763,31,66,340/-		3(1) and
	entered into a share purchase agreement dated					Regulation 4 of
	July 13, 2025 with the Sellers ("SPA"), whereby					the SEBI (SAST)
	the Acquirers, PAC 1, PAC 2 and PAC 3 have					Regulations
	agreed to acquire an aggregate of: (a) 83,90,076					
	(eighty three lakh ninety thousand and seventy					
	six) Equity Shares, representing 5.89% of the					
	Expanded Share Capital ("Tranche 1 Sale					
	Shares "), and (b) additionally, up to a maximum					
	of 3,70,56,229 (three crore seventy lakh fifty six					
	thousand two hundred and twenty nine) Equity					
	Shares, representing 26.00% of the Expanded					
	Share Capital ("Tranche 2 Sale Shares", and					
	together with Tranche 1 Sale Shares, "Sale					
	Shares"), at a price of INR 388.00/- (Indian					
	Rupees three hundred and eighty eight only) per					
	Sale Share, subject to and in accordance with					
	the terms and conditions contained in the SPA,					
	including the receipt of the Required Statutory					
	Approval.					
	Shareholders' agreement:	-	-	-	-	
	The Acquirers have entered into a shareholders'					
	agreement dated July 13, 2025 with certain					
	existing promoters/ members of the promoter					

	 					
	group of the Target Company, namely, the					
	Sellers, DGP Enterprises Private Limited and					
	Dilip G. Piramal ("SHA"), inter alia to record the					
	inter se rights and obligations of the parties as					
	shareholders of the Target Company.					
	Limited purpose agreement:					
	The Acquirers have entered into an agreement					
	dated July 13, 2025 with PAC 1, PAC 2 and PAC 3					
	("Limited Purpose Agreement"), whereby the					
	parties have inter alia agreed that the PACs will					
	not be exercising any control over the Target					
	Company and would be persons acting in					
	concert with the Acquirers for the limited					
	purpose of the SPA and the Open Offer.					
-	Total	Up to	Up to 31.89%	Up to INR	-	-
		4,54,46,305		1,763,31,66,340/-		

Note:

- (1) Calculated as a percentage of the Expanded Share Capital.
- (2) Computed assuming no Equity Shares are tendered and acceptance in the Open Offer from the Public Shareholders and, consequently, all Sale Shares are acquired by the Acquirers, PAC 1, PAC 2 and PAC 3. In terms of the SPA, the number of Tranche 2 Sale Shares to be acquired by the Acquirers, PAC 1, PAC 2 and PAC 3 will depend on the number of Equity Shares tendered and accepted in the Open Offer.

Pursuant to the Underlying Transaction (which is conditional upon the Required Statutory Approval) and subject to compliance with the SEBI (SAST) Regulations, the Acquirers will acquire and exercise control over the Target Company in accordance with the SHA and be classified as promoters of the Target Company in accordance with the provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR) Regulations"). The Acquirers and the PACs do not have an intention to delist the Target Company pursuant to this Open Offer.

3. Acquirers/ PACs

Details	Acquirer 1	Acquirer 2	PAC 1	PAC 2	PAC 3	PAC 4	Total
Names of	Multiples Private	Multiples Private	Samvibhag	Mithun Padam	Siddhartha	Profitex Shares	-
Acquirers / PACs	Equity Fund IV	Equity Gift Fund	Securities Private	Sacheti	Sacheti	and Securities	
		IV	Limited			Private Limited	

Address	A-701, Poonam	Unit No. 406A,	128-129, 12th	D-2, 34, Pycrofts	No. 4, Plot - 83,	128-129, 12th	-
	Chambers B Wing,					floor, Mittal	
		Building, Block 13	•	•	Abdul Gaffar Khan	•	
		B, Zone-1, GIFT	•	Shastri Bhavan,		Nariman Point,	
		SEZ, Gift City,			<u> </u>	Mumbai - 400021	
		Gandhinagar -		Nadu - 600006	Mumbai - 400030		
		382355					
Name(s) of	Acquirer 1 is	Acquirer 2 is	PAC 1 is a wholly	Not applicable	Not applicable	Akash Manek	-
persons in	registered with	registered with	owned subsidiary			Bhanshali	
control/	SEBI as a Category		of the PAC 4.				
promoters of	II alternative	Financial Services					
Acquirers / PACs	investment fund	Centre Authority					
where Acquirers /	("AIF") under the	as a Category II					
PACs are	Securities and	AIF.					
companies	Exchange Board						
	of India	Multiples Asset					
	(Alternative	Management IFSC					
	Investment	LLP is the sponsor					
	Funds)	and investment					
	Regulations, 2012	manager and					
	("SEBI (AIF)	Catalyst					
	Regulations").	Trusteeship					
		Limited is the					
	Multiples	trustee company					
	Alternate Asset	of Acquirer 2.					
	Management						
	Private Limited is						
	the sponsor and						
	investment						
	manager and						
	Multiples Equity						
	Fund Trustee						
	Private Limited is						

							1
	the trustee						
	company of						
	Acquirer 1.						
	•	Multiples Private	Not applicable	Not applicable	Not applicable	Not applicable	-
Group, if any, to	Equity group	Equity group					
which the							
Acquirers / PACs							
belongs to							
Pre-transaction	Nil	Nil	Nil	Nil	Nil	Nil	Nil
shareholding							
 Number 							
• % of total							
share capital							
Proposed	1,54,83,805	1,70,75,842	1,19,84,484	4,51,087 Equity	4,51,087 Equity	Nil	4,54,46,305
shareholding	Equity Shares	Equity Shares	Equity Shares	Shares	Shares		Equity Shares
after the	constituting	constituting	constituting	constituting	constituting		constituting
	•	11.98% of the	•	•	0.32% of the		31.89% of the
shares which	Expanded Share	Expanded Share	Expanded Share	Expanded Share	Expanded Share		Expanded Share
	Capital	Capital	Capital	Capital	Capital		Capital
Open Offer	·	'	'	'	'		'
(assuming no							
Equity Shares are							
tendered in the							
Open Offer)							
Proposed	1,54,83,805	1,70,75,842	1,19,84,484	4,51,087 Equity	4,51,087 Equity	Nil	4,54,46,305
shareholding	Equity Shares	Equity Shares	Equity Shares	Shares	Shares		Equity Shares
after the	constituting	constituting	constituting	constituting	constituting		constituting
acquisition of	10.86% of the	11.98% of the	8.41% of the	0.32% of the	0.32% of the		31.89% of the
shares which	Expanded Share	Expanded Share	Expanded Share	Expanded Share	Expanded Share		Expanded Share
	Capital	Capital	Capital	Capital	Capital		Capital
Open Offer	•	•		•	•		-
(including Offer							
,							

Shares, assuming							
full acceptance) ⁽¹⁾							
Any other	None						
interest in the							
Target Company							

Note:

- (1) Computed assuming full acceptance in the Open Offer and, consequently, no Tranche 2 Equity Shares will be acquired by the Acquirers, PAC 1, PAC 2 and PAC 3 under the SPA.
- (2) No other persons are acting in concert with the Acquirers and the PACs for the purposes of this Open Offer. While persons may be deemed to be acting in concert with the Acquirers and the PACs in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations ("Deemed PACs"), however, such Deemed PACs are not acting in concert with the Acquirers and the PACs for the purposes of this Open Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.
- (3) As per Regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR"), the Target Company is required to maintain at least 25% (twenty-five per cent) public shareholding, as determined in accordance with the SCRR, on a continuous basis for listing. If as a result of acquisition of Equity Shares pursuant to the Underlying Transaction and/or the Open Offer, the public shareholding in the Target Company falls below the minimum public shareholding requirement as per SCRR and the SEBI (LODR) Regulations, then the Sellers have agreed to take necessary steps to bring down their shareholding in order to ensure that the Target Company satisfies the minimum public shareholding requirements, within the time prescribed under applicable law, in accordance with the SHA.

4. Details of Sellers (i.e., selling shareholders under the SPA)

Name	Part of promoter	Details of Equity Shares/ voting rights held by the selling shareholder					
	group	Pre-transaction					
		Number of Equity Shares	% ⁽¹⁾	Number of Equity Shares ⁽²⁾	% ⁽¹⁾⁽²⁾		
DGP Securities Limited	Yes	3,83,57,420	26.91%	1,49,80,877	10.51%		
Piramal Vibhuti Investments Limited	Yes	2,23,22,585	15.66%	67,00,418	4.70%		
Kiddy Plast Limited	Yes	33,23,696	2.33%	100	0.00%		
Kemp and Company Limited	Yes	33,53,280	2.35%	16,49,044	1.16%		
Alcon Finance & Investments Limited	Yes	28,07,175	1.97%	13,87,412	0.97%		
Total	7,01,64,156	49.23%	2,47,17,851	17.34%			

Note:

(1) Calculated as a percentage of the Expanded Share Capital.

(2) Computed assuming no Equity Shares are tendered and acceptance in the Open Offer from the Public Shareholders and, consequently, all Sale Shares are acquired by the Acquirers, PAC 1, PAC 2 and PAC 3. In terms of the SPA, the number of Tranche 2 Sale Shares to be acquired by the Acquirers, PAC 1, PAC 2 and PAC 3 will depend on the number of Equity Shares tendered and accepted in the Open Offer.

5. Target Company

Name:	V.I.P. Industries Limited
CIN:	L25200MH1968PLC013914
Registered Office:	5 th Floor, DGP House, 88 C, Old Prabhadevi Road, Mumbai, Maharashtra, 400025
Exchanges where listed:	The Equity Shares are listed on BSE Limited (Scrip Code: 507880) and National Stock Exchange of India Limited (Symbol:
	VIPIND). The ISIN of Equity Shares is INE054A01027.

6. Other details

- 6.1 Further details of the Offer will be set out in the DPS which would be published on or before July 18, 2025 i.e., within five working days of this Public Announcement, in accordance with the SEBI (SAST) Regulations. The DPS shall contain details of the Open Offer including information on the Offer Price, the Acquirers, the PACs, the Target Company, the background to the Offer, the statutory approvals required for the Open Offer, relevant conditions (including conditions precedent) as specified under the SPA, the SHA and the Limited Purpose Agreement and details of financial arrangements and other terms of the Open Offer. The DPS will be published, as required by Regulation 14(3) of the SEBI (SAST) Regulations, in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation at the place where the registered office of the Target Company is situated i.e., Mumbai, and any one regional language daily newspaper at the place of the stock exchange where the maximum volume of trading in the Equity Shares was recorded during the 60 (sixty) trading days preceding the date of this Public Announcement i.e. Mumbai.
- 6.2 The Acquirers and the PACs, and their directors (as applicable) in their capacity of directors, accept full responsibility for the information contained in the Public Announcement. The Acquirers and the PACs undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations. The Acquirers and the PACs have confirmed that they have adequate financial resources to meet the obligations under the Offer and have made firm financial arrangements for financing the acquisition of the Offer Shares, in terms of the SEBI (SAST) Regulations.
- 6.3 This Open Offer is not conditional upon any minimum level of acceptance as per Regulation 19(1) of the SEBI (SAST) Regulations. This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 6.4 This Open Offer is subject to the terms and conditions mentioned in this Public Announcement, and to be set out in the DPS and Letter of Offer that are proposed to be issued in accordance with the SEBI (SAST) Regulations.

- 6.5 The information pertaining to Target Company contained in this Public Announcement has been compiled from the information published or publicly available sources or provided by the Target Company. All the information pertaining to the Sellers contained in this Public Announcement have been obtained from the Sellers.
- 6.6 In this Public Announcement, all references to "INR" are references to Indian Rupees and any discrepancy in any amounts as a result of multiplication or totalling is due to rounding off.

Issued by Manager to the Open Offer



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Email ID: prachee.dhuri@jmfl.com
Contact Person: Prachee Dhuri

SEBI Registration Number: INM000010361

For and on behalf of the Acquirers and the PACs

Multiples Private Equity Fund IV
Multiples Private Equity Gift Fund IV
Samvibhag Securities Private Limited
Mithun Padam Sacheti
Siddhartha Sacheti
Profitex Shares and Securities Private Limited

Place: Mumbai Date: July 13, 2025